

Sansadchar will undertake to do this work. About new Members, this is an interim committee; this has to be re-constituted after a while but the constitution will take place after other process of integration have taken place.

11.11 hrs.

**DELHI LAND HOLDINGS (CEILING) AMENDMENT BILL**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE): I beg to move:

That the following amendment made by Rajya Sabha in the Bill further to amend the Delhi Land Holdings (Ceiling) Act, 1960, be taken into consideration:—

*“Enacting Formula*

That at page 1, line 1, for the word ‘Twenty-sixth’ the word ‘Twenty-seventh’ be substituted.”

MR. SPEAKER: The question is:

That the following amendment made by Rajya Sabha in the Bill further to amend the Delhi Land Holdings (Ceiling) Act, 1960, be taken into consideration:—

*Enacting Formula*

That at page 1, line 1, for the word ‘Twenty-sixth’ the word ‘Twenty-seventh’ be substituted.”

*The motion was adopted.*

*Enacting Formula*

MR. SPEAKER: The question is:

“That at page 1, line 1, for the word ‘Twenty-sixth’ the word ‘Twenty-seventh’ be substituted.”

*The motion was adopted.*

SHRI ANNASAHEB P. SHINDE: I beg to move:

“That the amendment made by Rajya Sabha in the Bill be agreed to.”

MR. SPEAKER: The question is:

“That the amendment made by Rajya Sabha in the Bill be agreed to.”

*The motion was adopted.*

11.15 hrs.

**REGIONAL RURAL BANKS BILL**

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): I beg to move:

That the following amendment made by Rajya Sabha in the Bill to provide for the incorporation, regulation and winding up of Regional Rural Banks with a view to developing the rural economy by providing, for the purpose of development of agriculture, trade, commerce, industry and other productive activities in the rural areas, credit and other facilities, particularly to the small and marginal farmers, agricultural labourers, artisans and small entrepreneurs, and for matters connected therewith and incidental thereto, be taken into consideration:—

*“Enacting Formula*

That at page 1, line 1, for the ‘Twenty-sixth Year’ the words ‘Twenty-seventh Year’ be substituted.”

MR. SPEAKER: The question is:

That the following amendment made by Rajya Sabha in the Bill to provide for the incorporation, regulation and winding up of Regional Rural Banks with a view to developing the rural economy by providing, for the purpose of development of agriculture, trade, commerce, industry and other productive activities in the rural areas, credit and other facilities, particularly to the small and marginal farmers, agricultural labourers, artisans

and small entrepreneurs, and for matters connected therewith and incidental thereto, be taken into consideration:—

*"Enacting Formula*

That at page 1, line 1, for the words 'Twenty-sixth Year' the words 'Twenty-seventh Year' be substituted."

*The motion was adopted.*

*Enacting Formula*

MR. SPEAKER: The question is:

"That at page 1, line 1, for the words 'Twenty-sixth Year' the words 'Twenty-seventh Year' be substituted."

*The motion was adopted.*

SHRI PRANAB KUMAR MUKHERJEE: I beg to move:

"That the amendment made by Rajya Sabha in the Bill be agreed to."

MR. SPEAKER: The question is:

"That the amendment made by Rajya Sabha in the Bill be agreed to."

*The motion was adopted.*

11.17 hrs.

URBAN LAND (CEILING AND REGULATORY) BILL

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I beg to move\*.

"That the Bill to provide for the imposition of a ceiling on vacant land in urban agglomerations, for the acquisition of such land in excess of the ceiling limit, to regulate the construction of buildings on such land and for matters connected

therewith, with a view to preventing the concentration of urban land in the hands of a few persons and speculation and profiteering therein and with a view to bringing about an equitable distribution of land in urban agglomerations to subserve the common good, be taken into consideration."

At the very outset I would like to draw the attention of the House to the fact that this is one of the point emphasized by the Prime Minister in her 20-point programme. With the indulgence of the House, I would like to quote from her speech on that occasion:

"Fortunes have been made out of urban land at the nation's expense. Speculation in land and concentration of urban property have led to glaring inequalities and to a great deal of haphazard urban growth. Legislation is being initiated to impose ceilings on the ownership and possession of vacant land, to acquire excess land, to restrict the plinth area of new dwelling areas and to socialise urban and urbanisable land."

SHRI DINEN BHATTACHARYYA (Serampore): Not a word regarding property.

SHRI K. RAGHU RAMAIAH: You have your patience, and I will have my say.

I would like the House to recapitulate also the election manifesto of the Indian National Congress of 1971 and 1972 and the economic policy resolution passed by the AICC in 1973. I would like to quote from the economic policy resolution

The AICC resolution of 1973 pointedly urged as follows:

"Positive urbanisation policy is urgently needed. All urbanisable land

\*Moved with the recommendation of the President